

W.P.(C). No. 687 of 2016 and  
W.P.(C) No. 15808 of 2015

PER : D.H.WAGHELA, C.J.

04. 02.02.2016 1. List this matter on 16.2.2016 at the request of learned Advocate General. In the meantime, it is proposed to hold a meeting of officials of the Legal Services Authority, Principal Secretary, Labour and the Labour Commissioner for the purpose of preparing a strategy for collection of data from each district in respect of unorganized labour and construction workers who need to be registered for the purpose of direct delivery of benefits of the welfare schemes to them. It is also suggested that the welfare scheme under the law for unorganized labour and construction workers require complete revision and the Welfare Board concerned may hold a meeting for revising benefits under the scheme so as to ensure maximum utilization of welfare measures and enrollment of children of such workers in educational institution by providing special incentives.

A copy of this order be given to the learned Advocate General and learned counsel for the petitioner.

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( D.H.WAGHELA )  
CHIEF JUSTICE

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( S.C.PARIJA )

JUDGE

dm